

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 460/TL/2025

Coram:

Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member

Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Date of Order: 14th August, 2025

In the matter of

Application under Sections 14 & 15 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Fatehgarh II and Barmer I PS Transmission Limited.

And

In the matter of

Fatehgarh II and Barmer I PS Transmission Limited,

(Now known as POWERGRID Fatehgarh Barmer Augmentation Transmission Limited)

(A 100% wholly owned subsidiary of Power Grid Corporation of India Limited)

Registered office: B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi-110016.

Address for correspondence:

C/o ED (TBCB), Power Grid Corporation of India Limited,
Saudamini, Plot No.2, Sector-29,
Gurgaon-122001.

...Petitioner

Vs

1. Central Transmission Utility of India Limited,

Saudamini, Plot No.2, Sector -29,
Gurgaon-122001.

2. PFC Consulting Limited,

(A wholly owned subsidiary of Power Finance Corporation Limited)
9th Floor, A-Wing, Statesman House,
Connaught Place, New Delhi-110001.

3. Chandigarh Electricity Department,

UT-Chandigarh, Div-11, Opposite, Transport Nagar,
Industrial Area Phase-I, Chandigarh.

- 4. BSES Rajdhani Power Limited,**
AVP (PMG), PMG Office,
2nd Floor B-Block, Nehru Place,
New Delhi-110019.
- 5. BSES Yamuna Power Limited,**
Asstt. Vice President (PMG), Shakti Kiran Bldg,
Second Floor, Karkardooma New Delhi-110032.
- 6. New Delhi Municipal Council,**
AAO (Commercial), 19th Floor, NDMC,
Palika Kendra, Sansad Marg, New Delhi-110001.
- 7. Tata Power Delhi Distribution Limited,**
Power Management Group, Technology Centre,
Near PP-3 Grid Sub Station, Opp. PP Jewellers,
Netaji Shubhash Place, Pitampura, New Delhi-110034.
- 8. Himachal Pradesh State Electricity Board,**
PR&ALDC, HPSEB Ltd, 132 KV S/S Tutu,
Shimla-171011, Himachal Pradesh.
- 9. Haryana Power Purchase Centre,**
Shakti Bhawan, Energy Exchange, Panchkula.
- 10. Power Development Department,**
Jammu, Jammu SLDC Buliding, 1st Floor,
Gladni, Power House Narwal, Jammu, J&K
- 11. Punjab State Power Corporation Limited,**
Shed No. T-1A, Thermal Designs,
Patiala-147001, Punjab.
- 12. HVDC Dadri,**
POWERGRID, B-9, Qutub Institutional Area,
Katwaria Sarai, New Delhi-110016.
- 13. HVDC Rihand,**
POWERGRID, B-9, Qutub Institutional Area,
Katwaria Sarai, New Delhi-110016.
- 14. Ajmer Vidyut Vitran Nigam Limited,**
Rajasthan Urja Vikas Nigam Limited,
132 KV, Sub- Station Building,
Calgiri Road Malviya Nagar,
Jaipur-302017, Rajasthan.
- 15. Jodhpur Vidyut Vitran Nigam Limited,**
Rajasthan Urja Vikas Nigam Limited,

132 KV, Sub- Station Building,
Calgiri Road Malviya Nagar,
Jaipur-302017, Rajasthan.

16. Jaipur Vidyut Vitran Nigam Limited,
Rajasthan Urja Vikas Nigam Limited,
132 KV, Sub- Station Building,
Calgiri Road Malviya Nagar,
Jaipur-302017, Rajasthan.

17. North Central Railway,
DRM Office, Nawab Yusuf Road-211011.

18. Uttarakhand Power Corporation Limited,
Urja Bhjawan, Kanwali Road,
Dehradun-248001.

19. Uttar Pradesh Power Corporation Limited,
Fund Management, Shakti Bhawan,
14 Ashok Marg, Lucknow, UP.

20. AD Hydro,
AD Hydro Power Limited,
Bhilwara Towers, A-12, Sector-1,
Noida-201301.

21. GMR Kamalanga Energy Limited,
25/1 SKIP HOUSE,
Museum Road, Bangalore-560025,
Karnataka.

22. MB Power (Madhya Pradesh) Limited,
239, Okhla Industrial Estate, Phase–III,
New Delhi-110020.

23. HVDC Agra,
POWERGRID, B-9, Qutub Institutional Area,
Katwaria Sarai, New Delhi.

24. HVDC Balia,
POWERGRID, B-9, Qutub Institutional Area,
Katwaria Sarai, New Delhi-110016.

25. HVDC Bhiwadi,
POWERGRID, B-9, Qutub Institutional Area,
Katwaria Sarai, New Delhi-110016.

26. HVDC Kurukshetra,
POWERGRID, B-9, Qutub Institutional Area,
Katwaria Sarai, New Delhi-110016.

- 27. Northern Indian Railway,**
Sr. DEE, TRD, Delhi Division, Central Delhi.
- 28. Noida Power Company Limited,**
Electric Sub Station Knowledge Park IV,
Greater Noida-201310.
- 29. Northern Railways,**
Sr. DEE/ TRD, DRM Office,
Hazratganj- 226001, Lucknow.
- 30. ACME Solar Holdings Limited,**
Plot No. 152, Sector-44,
Gurugram-122002, Haryana.
- 31. Anboto Solar Private Limited,**
Level 1, Southern Park Building,
D-2 District Center Saket, New Delhi-110017
- 32. Auxo Sunlight Private Limited,**
Commercial Block-1, Zone-6, Golf Course Road,
DLF City Phase-V, Gurugram-122009, Haryana.
- 33. Juniper Green Energy Private Limited,**
Plot No. 18, 1st Floor,
Institutional Area, Sector - 32,
Gurgaon-122001, Haryana.
- 34. Enren-I Energy Private Limited,**
Sixth Floor, Unit No. 3,4 & 5,
Fountainhead Tower-2, Viman Nagar, Phoenix City,
Pune- 411014, Maharashtra.
- 35. NTPC Renewable Energy Limited,**
Netra Building, E-3, Ecotech-II, Udyog Vihar,
Greater Noida-201306, Uttar Pradesh.
- 36. Gamma Renewables India Project One Private Limited,**
208, Tower B, Pioneer Urban Square,
Sector 62, Gurugram-122005, Haryana.
- 37. Juniper Green Energy Private Limited,**
Plot No. 18, 1st Floor, Institutional Area,
Sector - 32, Gurgaon-122001, Haryana.
- 38. Renew Solar Power Private Limited,**
Commercial Block-1, Zone-6,
Golf Course Road, DLF City Phase-V,
Gurugram-122009, Haryana.

39. Avaada Energy Private Limited,
C-11, Sector-65, Noida, Uttar Pradesh

40. BN Dispatchable-1 Private Limited,
Unit 4A, 2nd Floor, Infinity Tower A,
DLF Cyber City, Gurugram-122002, Haryana.

41. Helia Energy Park Private Limited,
C/o Provoltus Energy, Corporatedge, Level 6,
Two Hoizon Centre, Golf Course Road,
Gurugram, Haryana.

42. Radiant Star Solar Park Private Limited,
D59, Sector 63, Noida, Uttar Pradesh.

43. Green Infra Clean Solar Farms Limited,
5th Floor, Tower C, Building No. 8, DLF Cybercity,
Gurugram-122002, Haryana.

....Respondents

Parties present:

Shri Laditya Mahesh, PFBATL
Shri Swapnil Verma, CTUIL
Shri Akshayvat Kislay, CTUIL

ORDER

The Petitioner, Fatehgarh II and Barmer I PS Transmission Limited (now known as POWERGRID Fatehgarh Barmer Augementation Transmsion Limited) (hereinafter referred to as “the Petitioner”), has filed the present Petition for the grant of a transmission licence under Sections 14 and 15 of the Electricity Act, 2003 (hereinafter referred to as “the Act”) read with the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as “the Transmission Licence Regulations”) to establish the “Augmentation at Fatehgarh-II PS, Fatehgarh-IV PS (Section-II) and Barmer-I PS” on a Build, Own, Operate and Transfer basis (hereinafter referred to as “the Project”) consisting of the following elements:

Sr. No	Name of the Transmission Element	Scheduled COD	Element(s) which are pre-required for declaring the commercial operation (COD) of the respective Element
1.	Augmentation with 400/220 kV, 3x500 MVA (6th ,7th & 8th) ICTs at Fatehgarh-IV PS(Section-II) along with associated transformer bay • 500 MVA, 400/220 kV ICTs - 3 Nos. • 400 kV ICT bays-3 Nos. • 220 kV ICT bays-3 Nos	Matching with Transmission system for evacuation of power from Rajasthan REZ Ph- IV (Part-2: 5.5 GW) (Jaisalmer/ Barmer Complex): Part F i.e. 07.11.2026	Utilization of Elements (S.No.1, 2 & 3) of the scheme are independent to each other.
2.	Augmentation with 400/220 kV, 2x500 each other MVA (3rd & 4th) ICTs at Barmer-I PS along with associated transformer bays • 500 MVA, 400/220 kV ICTs- 2 Nos. • 400 kV ICT bays- 2 Nos. • 220 kV ICT bays- 2 Nos.		
3.	Augmentation with 765/400 kV, 1x1500 MVA Transformer (7th) at Fatehgarh-II PS along with associated transformer bays • 1500 MVA, 765/400 kV ICTs- 1 No. • 765 kV ICT bays- 1 No. • 400 kV ICT bays- 1 No.	21 Months from SPV transfer (21.12.2026)	

2. Based on the competitive bidding carried out by the PFC Consulting Limited (PFCCL), in its capacity as the Bid Process Coordinator (BPC), in accordance with the Guidelines issued by the Ministry of Power, Government of India under Section 63 of the Act, Power Grid Corporation of India Limited was declared a successful bidder with the lowest quoted annual transmission charges of Rs. 569.31 million per annum.

3. The Commission, after considering the application of the Petitioner in light of the provisions of the Act and the Transmission Licence Regulations, in its order dated

7.7.2025, *prima facie* proposed to grant a transmission licence to the Petitioner. The relevant extracts of the order dated 7.7.2025 are extracted as under:

*“24. Considering the material on record, we are prima-facie of the view that the Petitioner satisfies the conditions for the grant of an inter-State transmission licence under Section 15 of the Act, read with the Transmission Licence Regulations for implementation of the transmission project as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital newspaper and on the Commission’s website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of a transmission licence. The objections or suggestions, if any, be filed by any person before the Commission by **25.7.2025.**”*

4. A public notice under Sub-section (5) of Section 15 of the Act was published in all editions of the Hindustan Times (English) and Hindustan (Hindi) on 10.7.2025. No suggestions/ objections have been received from members of the public in response to the public notice.

Hearing Dated: 29.7.2025

5. The matter was called out for the hearing on 29.7.2025. During the course of the hearing, the representative of the Petitioner submitted that no objection had been received in response to the public notice published by the Commission under sub-section (5) of Section 15 of the Act. He prayed to be granted a transmission licence.

6. As regards the grant of a transmission licence, Clauses (13) and (14) of Regulation 5 of the 2024 Transmission Licence Regulations provide as under:

“(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause (12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.

(14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.”

7. In our order dated 7.7.2025, we had proposed to grant a transmission licence to the Petitioner company and directed the issue of public notice. In response to the public notice, no suggestions/objections have been received. CTUIL, in its letter dated 7.4.2025, has recommended the grant of a transmission licence to the Petitioner. We find that the Petitioner company meets the requirements of the Act and the Transmission Licence Regulations, 2024, for the grant of a transmission licence for the subject Transmission System mentioned in paragraph 1 of this order. Considering the submissions of the Petitioner and CTUIL, we direct that a transmission licence be granted to the Petitioner, 'POWERGRID Fatehgarh Barmer Augmentation Transmission Limited,' to establish the "Augmentation at Fatehgarh-II PS, Fatehgarh-IV PS (Section-II) and Barmer-I PS" on a Build, Own, Operate and Transfer basis as per the details given in paragraph 1 above.

8. The grant of the transmission licence to the Petitioner (hereinafter referred to as "the licensee") is subject to the fulfilment of the following conditions throughout the period of the licence:

(a) The transmission licence shall, unless revoked earlier, remain in force for a period of 25 years from the date of issue;

(b) The transmission licensee shall comply with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as "2024 Transmission Licence Regulations") or any subsequent enactment thereof during the period of subsistence of the licence;

(c) The licensee may make an application, two years before the expiry of

the initial licence period, for the grant of the transmission licence for another term in accordance with Regulation 9 (2) of the 2024 Transmission Licence Regulations, which shall be considered by the Commission in accordance with law;

(d) The licensee shall not enter into any contract for or otherwise engage in the business of trading in electricity during the period of subsistence of the transmission licence;

(e) The licensee shall have the liability to pay the license fee in accordance with the provisions of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, as amended from time to time or any subsequent enactment thereof. Delay in payment or non-payment of licence fee or a part thereof for a period exceeding sixty days shall be construed as a breach of the terms and conditions of the licence;

(f) The licensee shall comply with the directions of the National Load Despatch Centre under Section 26 of the Act, or the Regional Load Despatch Centre under sub-section (3) of Section 28 or sub-section (1) of Section 29 of the Act, as may be issued from time to time for maintaining the availability of the transmission system;

(g) The licensee shall remain bound by the provisions of the Central Electricity Regulatory Commission (Standard of Performance of inter-State transmission licensees) Regulations, 2012 or subsequent enactment thereof;

(h) The licensee shall provide the non-discriminatory open access to its Transmission System for use by any other licensee, including a distribution

licensee or an electricity trader, or generating company or any other person in accordance with the Act; the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008; the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2023; the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023, as amended from time to time or any subsequent re-enactments thereof;

(i) The licensee shall not undertake any other business for optimum utilization of the Transmission System without prior intimation to the Commission and shall comply with the provisions of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for other business) Regulations, 2020;

(j) The licensee shall remain bound by provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020 as amended from time to time;

(k) The licensee shall remain bound by the provisions of the Act, the Rules and Regulations framed thereunder, in particular the 2024 Transmission Licence Regulations, the Grid Code, the Standards specified by the Central Electricity Authority, orders and directions of the Commission issued from time to time;

(l) The licensee shall ensure the execution of the Project as per the Technical Standards and Grid Standards of CEA;

(m) The licensee shall submit all such reports or information as may be

required under 2024 Transmission Licence Regulations, Standard of Performance Regulations, or any other regulation of the Commission or as per the directions of the Commission as may be issued from time to time;

(n) The licensee shall ensure that the EPC contract for the execution of work under the scope of the project is awarded through a competitive bidding process.

9. CTUIL/its appointed Independent Engineer and the Central Electricity Authority shall monitor the execution of the Project and bring to the Commission's notice any lapse on the part of the licensee in meeting the schedule for further appropriate action in accordance with the provisions of the Transmission Service Agreement executed between the licensee and the Nodal Agency, the Act and the Transmission Licence Regulations.

10. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clauses 2.5.7.3, 2.5.7.4, and 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of the bidding documents and the TSA for the commissioning of the Project within the SCOD in letter and spirit.

11. An extract copy of this order is to be sent to CTUIL, CEA, and BPC for information and necessary action.

12. Petition No. 460/TL/2025 is allowed in terms of the above.

**Sd/-
(Ravinder Singh Dhillon)
Member**

**sd/-
(Harish Dudani)
Member**

**sd/-
(Ramesh Babu V.)
Member**

**sd/-
(Jishnu Barua)
Chairperson**